

Currency notes to be printed abroad

2094. SHRI SATYA PRAKASH MALVIYA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that there is a proposal to get the currency notes printed abroad and if so, the details thereof; and

(b) whether the Government is contemplating to place an order with a foreign firm for printing of notes of different denominations and if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) No, Sir.

(b) Does not arise.

Evasion of excise duty detected

2095. SHRIMATI KRISHNA KAUL: Will the PRIME MINISTER be pleased to state:

(a) what are the names of the industrial Houses/companies against whom evasion of excise duty due to violation of Industrial Development and Regulation Act by production in excess of licensed capacity have been detected during the years 1984-85, 86, and so far in 1987;

(b) the details of evasion of excise duty detected in each case; and

(c) the steps taken for the recovery of the same?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) to (c) The information is being collected and will be laid on the Table of the House.

Dereservation of vacancies for SC/ST

2096. KUMARI SAYEEDA KHATUN: Will the PRIME MINISTER be pleased to state:

(a) whether an Administrative Officer who is responsible for submission of pro-

posals for dereservation of vacancies reserved for Scheduled Caste and Scheduled Tribe can accord approval for dereservation proposed by himself;

(b) if so, whether it is not against the rule set for; and

(c) if, not what action is taken/being taken in case when the approval for dereservation is being accorded by the same officer who proposes de-reservation of vacancies of Scheduled Caste and Scheduled Tribe like in Department of Telecommunication?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI): (a) to (c) In the case of direct recruitment, if suitable SC or ST officers are not available for being appointed against reserved vacancies, such vacancies could be filled up by general candidates after following the prescribed procedure of dereservation. The authority for giving approval for such dereservation in large majority of cases of direct recruitment, is the Department of Personnel and Training.

In recruitment made by promotion, the Ministries/Departments of the Government of India have been delegated the power to accord approval to dereserve all reserved vacancies subjects to certain conditions stipulated in the relevant instructions. The proposal for such dereservation has to be agreed to at a level not lower than that of Joint Secretary to the Government of India and seen and concurred by the Liaison Officer of Ministry/Department. In the event of a disagreement between the appointing authority and the Liaison Officer, the advice of the Department of Personnel has to be obtained.

Subject to the above instructions there is no stipulation at present that an officer who submits proposals for de-reservation cannot approve the proposal if he also happens to be the competent authority in this regard.